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(OPEN COURT)

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD

ALLAHABAD this the 15th day of February, 2006.

**HON'BLE MR. A.K. BHATNAGAR, MEMBER- J
HON'BLE MR. A.K. SINGH, MEMBER- A.**

ORIGINAL APPLICATION NO. 116 OF 2006

George Chauhan, S/o Late A.T. Chauhan,
R/o Railway Bunglow No. J-357,
Overbridge Road, Jhansi, U.P.

.....Applicant

VE R S U S

1. Union of India through the General Manager,
N.C.R., Allahabad, U.P.
2. Divisional Railway Manager (Personnel),
N.C.R., Jhansi, U.P.

.....Respondents

Present for the Applicant: Sri M.K. Mishra
Present for the Respondents : Sri

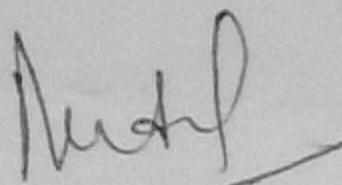
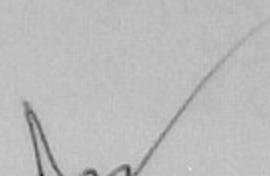
ORDER

BY HON'BLE MR. A.K. BHATNAGAR, JM

Through this O.A the applicant is claiming promotion to the post of Assistant Guard 18.03.1987. the contention of the counsel is that the applicant was not given promotion while juniors to the applicant were promoted w.e.f. 03.05.1997. On the query of the court regarding the maintainability of the O.A on the ground of limitation, learned counsel for the applicant has submitted that the applicant has been continuously filing representation before the respondents since 16.03.1994 but no action has so far been taken by the respondents. The applicant has sent his representation finally on 07.07.2005, which is still lying undecided.

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2. After hearing counsel for the applicant, we are of the considered view that the O.A is not maintainable as being grossly time barred. Moreover, no delay condonation application has been filed alongwith O.A. It is also well settled that the repeated representations do not extend the period of limitation. This view finds support from the case of R.C. Sharma Vs. Udham Singh Kamal, AISLJ 2000(2) page 205. Accordingly the O.A is dismissed being grossly time barred at the admission stage with no order as to costs.


MEMBER- A.
MEMBER- J.

/ANAND/